

Fullerton India Credit Company Limited
 Corporate Office: Supreme Business Park, Floor 5 & 6, B Wing, Pawai, Mumbai 400 076
POSSESSION NOTICE (For Immovable Property)
 (Under Rule 8(1) of the Security Interest (Enforcement) Rules, 2002)
 Whereas the undersigned being the authorized officer of Fullerton India Credit Company Limited, Having its registered office at Megh Towers, 3rd Floor, Old No. 307, New No. 165, Poonamallee High Road Maduravoyal, Chennai, Tamil Nadu-600095 and corporate office at Floor 5 & 6, B Wing, Supreme IT Park, Supreme City, Behind Lake Castle, Powai, Mumbai 400 076, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 05.10.2021 calling upon the borrower(s) 1) ARUN WATCH CENTER, 2) AROON KUMAR, 3) RAMESH CHANDRA, 4) SANGEETA CHAND under loan account number (s) 173001110402886, 1730011310718282, 173001310425801, 173001310718199, 173003910455046 to repay the amount mentioned in the notice being Rs.90,67,504/- (Rupees Ninety Lakh Sixty Seven Thousand Five Hundred Four Only) within 60 days from the date of receipt of the said notice.
 The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that undersigned has taken Physical possession of the property described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 16 Day of February in the year 2023
 The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of Fullerton India Credit Company Limited for an amount of Rs.90,67,504/- (Rupees Ninety Lakh Sixty Seven Thousand Five Hundred Four Only) and interest thereon.
 The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description Of Immovable Property: ALL THE PART AND PARCEL OF IMMOVABLE PROPERTY BEING GROUND FLOOR WITHOUT ROOF RIGHTS AND ONE SCOOTER PARKING IN NORTHERN SIDE ALONGWITH COMMON CAR PARKING IN ESTERN SIDE PART OF PROPERTY NO. D-23, PLOT NO.23, PART OF KHASRA NO.779/484, SITUATED AT VILLAGE SIKDAR PUR IN THE ABADI OF EAST JYOTINGANR, SHAHDRA, DELHI-110093

Place: Delhi
 Date: 18.02.2023

UJJAWAL- Authorised Officer,
 Fullerton India Credit Company Limited

IN THE COURT OF THE PRESIDING OFFICER
EXCLUSIVE MOTOR ACCIDENT CLAIMS
TRIBUNAL TRIPURUR, TAMILNADU.
MCOP.No. 283/2021

N.Vijayalaksmi ...Petitioner
 ...Vs...
S.Syam Sundar Sharma,
 S/o.Sharma, Residing at No.T-14,
 Shivaji Nagar Nerala,
 New Delhi State - 110 040.
 ...2nd Respondent

PUBLIC NOTICE
 For the injury of the petitioner in a road Accident on 15-12-2020. I have filed the above claim petition and the Court order your appearance on 20-03-2023 at 10.30 A.M. unless you are remained ex-parte.
 -By Court Order-/
V.MOHAN, B.A.,B.L.,
S.KUMAR, B.COM.,B.L.,
 Advocate,
 Palladam Road, Tripurur - 4, Tamilnadu.

pnb punjab national bank
 ...the name you can BANK upon!

Circle Office - Ramganga Vihar,
 Near Sale Tax Office,
 Kanth Road, Moradabad

POSSESSION NOTICE
 (Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002)

Whereas, The undersigned being the Authorised officer of the PUNJAB NATIONAL BANK, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 to 2002) and in exercise of powers conferred under section 13(12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date mentioned against account and stated herein calling upon them to repay the amount within 60 days from the date of receipt of said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower/guarantor and the public in general that the undersigned has taken possession for the property describe herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrower/guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the PUNJAB NATIONAL BANK, for the amounts and interest thereon.
 The borrowers attentions in invited to provisions of sub-section (8) of section 13 of the act, in respect of time available to redeem to secured asset. **Details of properties where possession had been taken is as follows:**

Sr. No.	Name of the Borrower/ Guarantor/Mortgagor/ Branch	Description of the Properties (Movable/Immovable)	Outstanding Amount as per Demand Notice	Date of Demand Notice Date of Possession
1.	Borrower & Mortgagor- Smt. Shikha Dhingra W/o Sh. Bharat Dhingra, Sh. Bharat Dhingra S/o Sh. Hansraj Dhingra (Co-Borrower) & Sh. Kulbhanan Chaddha S/o Sh. IP Chaddha (Guarantor) Branch: Kanth Road, MBD.	Property Situated at MMIG-40, Ram Ganga Vihar-1, Moradabad, (UP), (In the name of Smt. Shikha Dhingra w/o Sh. Bharat Dhingra), Registered in Book No: 1, Khand No: 4544, Pages: 197-412, Serial No: 944, Dated: 28.02.2014. Bounded as: North: H. No: MMIG-39, South: H. No: MMIG-41, East: H. No: MMIG-67, West: 9 Meter Wide Way.	Rs. 2,80,485,00/- as on 18.11.2022 + Int. & Other charges	18.11.2022 14.02.2023
2.	Borrower - Sh. Shiva Singh S/o Sh. Ajit Singh & Sh. Ram Kumar Singh S/o Sh. Jaswant Singh (Guarantor & Mortgagor) Branch: Station Road Budh Bazar, MBD.	Equitable of Mortgage Property Situated at Hojra No: 8, Gata No: 253 & 254, Indraprasth Colony, Ashiyana Hojra, Kanth Road, Harthala, Moradabad-244001, (UP), Area 144.45 Sq. mtrs., (In the name of Sh. Ram Kumar Singh S/o Sh. Jaswant Singh), Registered in Bahi No. 01, Zild No-5236 at Pages 373-386 at Serial No. 5486 on Dated 27.11.2006 in the Office of Sub Registrar -II, Moradabad. Bounded By:- North: Plot No: 09, South: Plot No: 07, East: Road 4 Meter Wide, West: MDA Land.	Rs. 27,08,155,00/- as on 24.11.2022 + Int. & Other charges	28.11.2022 14.02.2023

Dated : 17.02.2023 Place : Moradabad Authorized Officer, Punjab National Bank

Form No. 5
Debts Recovery Tribunal
 6001, University Road, Near Hanuman Setu Mandir, Lucknow-226007
 (Areas of Jurisdiction Part of Uttar Pradesh)
Summons for filing Reply & Appearance by publication

Dated 10-02-2023

Summons to defendants under section 19(3) of the Recovery of Debts due to Banks and Financial Institutions Act 1993 read with Rules 12 and 13 of the Debt Recovery Tribunal (Procedure Rules) 1993)

Original Application No. 50 of 2022
STATE BANK OF INDIA Vs VIVEK UPRAITY & ORS.

1. Vivek Upriaty, S/o Dr. Suresh Chand Upriaty, R/o Flat No. 165, 1st Floor, U.P. Residential Co. Society, Sector-42, Noida-201301
 2. Ruchi Tomar W/o Vivek Upriaty R/o Flat No. 165, 1st Floor, U.P. Residential Co. Society, Sector-42, Noida-201301
 3. Ansal Urban Condominiums Private Limited, Office at 115, Ansal Bhawan, 16, Kasturba Gandhi Marg, New Delhi-110001

.....Defendants

In the above noted application you are required to file reply in the Paper Book form in Two Sets along with documents and Affidavit (if any) personally or through your duly authorized agent or legal practitioner in the Tribunal, after serving copy of the same on the applicant or his counsel / duly authorized agent after publication of the summons and thereafter to appear before the Tribunal on 10-08-2023 at 10.30 A.M., failing which the application shall be heard and decided in your absence.

Registrar
 Debts Recovery Tribunal, Lucknow

"IMPORTANT"

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Jammu & Kashmir Bank Limited
 IMPAIRED ASSET PORTFOLIO MANAGEMENT DEPARTMENT,
 Zonal Office Delhi; Plot No.132-134 Sector 44, Gurgaon (Haryana)
 T: +91 (0)124-4715800, F: +91 (0)124-4715800, E: iapmd.del@jkbank.com, W: www.jkbank.net

E-AUCTION NOTICE
(For sale of Immovable Mortgaged Property/ies under the SARFAESI Act, 2002)
 [Refer Proviso to rule 8(6)]

Notice is hereby given to the public in general and to the borrowers and guarantors in particular that the below mentioned property mortgaged to the Jammu & Kashmir Bank Ltd., Branch Office Agra, U.P., as security for the working capital Loan facility extended in favour of M/s Aman Trading Company, 8/396/11, National Shoe Market, Hing Ki Mandi, Agra, U.P.-282003, the physical possession of which has been taken by the Authorised officer of the bank under Section 13(4) of the SARFAESI Act, will be sold through E-Auction on "AS IS WHERE IS" "AS IS WHAT IS" AND "WHATEVER THERE IS" basis on 21.03.2023, for recovery of Rs.55,58,214.79/- (Rupees Fifty Five Lacs Fifty Eight Thousand Two Hundred Fourteen and Paise Seventy Nine Only) as on 31.01.2023 with interest, cost etc., thereon due to the bank from concerned borrower(s), mortgagor(s) and guarantor(s) viz:-

1. M/s Aman Trading Company, 8/396/11, National Shoe Market, Hing Ki Mandi, Agra, U.P.-282003 Through its Proprietor,
 2. Mr. Mohammad Waseem S/o Mr. Abdul Majeed Khan R/o 940, Dera Saras, Nai ki Mandi, Agra, U.P.-282002 (Borrower/Proprietor)

Description of the Immovable Property
 Equitable Mortgage of single storey shop bearing shop no.11 located at ground floor of double storey shopping complex named National Shoe Market, together with land underneath measuring 617.00 square feet at Minjumala Cor. No 8/396, Hing Ki Mandi, Kotwali Ward, Agra (U.P.).
 The minimum Reserve Price for the aforesaid property is Rs.34,79,000/- (Rupees Thirty Four Lacs and Seventy Nine Thousand Only) and the EMD is Rs.3,47,900/- (Rupees Three Lac Forty Seven Thousand and Nine Hundred Only).
 The bid document/format containing full details of the property and all the terms and conditions can be had from, and submitted on, the website "http://sarfaesi.auctiontigger.net" (contact person Ramprasad Sharma (M) 9265562818/ 9265562821/ 9978591888, landline:- 079-68136880/881837/842, email: support@auctiontigger.net). The bids complete in all respects can be only submitted online by or before 20.03.2023. The time of E-auction will be 3:00 PM on 21.03.2023. The contact details of bank officials are: Mr. Rajneesh Mahajan (Authorized Officer) Mob: 9967753294 and Mr. Dev Raj (Branch Manager, Agra) Mob No: 8803101808.

This publication is also 30 days' notice in terms of Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 to the borrowers/mortgagors/guarantors of the above said loan accounts to pay the total outstanding of loan along with the interests and expenses before the date of auction, failing which the property will be auctioned and balance if any along with interests and expenses will be recovered from them.

Date: 16.02.2023, Place: Agra
 (Rajneesh Mahajan), Authorized Officer, J&K Bank Ltd

Registered office: Corporate Headquarters: M.A.Road, Srinagar 190001, Kashmir, India
 T +91 (0)194 2881 930-35, F +91 (0)194 248 1928, CIN:L65110JK1938SGC000048, E: info@jkbank.com, W: www.jkbank.net

FORM A
PUBLIC ANNOUNCEMENT
 [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF OSM PROJECTS PRIVATE LIMITED

RELEVANT PARTICULARS

Sr. No.	Name of Corporate Debtor	OSM PROJECTS PRIVATE LIMITED
1.	Date of Incorporation of Corporate Debtor	08/09/2004
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Delhi & Haryana (ROC-Delhi)
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U29150HR2004PTC035467
5.	Address of the registered office and principal office (if any) of Corporate Debtor	OSM House, Plot No.-53, Pragati Vihar, Sector-59, Faridabad, Haryana-121004
6.	Insolvency commencement date in respect of Corporate Debtor	16-02-2023
7.	Estimated date of closure of insolvency resolution process	15-08-2023
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Narender Kumar Sharma Reg. No.: IBB/IRA-002/IP-N00125/2017-18/10294 AFA Valid upto : 07.12.2023
9.	Address & email of the interim resolution professional, as registered with the board	Plot No. - 112A, Phase-V, Udyog Vihar, Gurugram, Haryana-122016 Email: nksharma.fc@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Plot No. - 112A, Phase-V, Udyog Vihar, Gurugram, Haryana-122016 Email: cirp.osmprojects@gmail.com
11.	Last date for submission of claims	02-03-2023 (14 days from order receiving date)
12.	Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the Interim Resolution Professional	N.A.
13.	Names of insolvency professionals identified to act as authorised representative of creditors in class (three names for each class)	N.A.
14.	(a) Relevant forms available at (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) N.A.

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of a corporate insolvency resolution process of the OSM Projects Private Limited on 16-02-2023.
 The creditors of OSM Projects Private Limited, are hereby called upon to submit their claims with proof on or before 02-03-2023 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
 Submission of false or misleading proofs of claim shall attract penalties.

Narender Kumar Sharma
 Interim Resolution Professional for OSM Projects Private Limited
 Date: 17.02.2023 Place: Gurugram, Haryana Reg. No.: IBB/IRA-002/IP-N00125/2017-18/10294

VASTU HOUSING FINANCE CORPORATION LTD
 Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015, Maharashtra.
 CIN No.: U65922MH2005LC272501

POSSESSION NOTICE

Whereas, I the undersigned being the Authorised Officer of Vastu Housing Finance Corporation Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred to him under section 13 (12) read with Rule 9 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the borrowers mentioned herein below to repay the amount mentioned in the respective notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, undersigned has taken possession of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 9 of the said rules on the date mentioned below.

The borrower and guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Vastu Housing Finance Corporation Limited Branch for an amount mentioned as below and interest thereon, costs etc.

S/N	Name of Borrower, Co-Borrower and LAN No.	Date & Amount of Demand Notice	Description of Property	Date & Type of Possession
1	Gaurav Goyal, Nagin Goyal, Roshan Lal Goyal, Muni Devi LP000000091742	17-Nov-22 Rs. 1097134 as on 05-Nov-22	Part Of Plot No.21 Khasra No - 206, Situated At Mauza - Jaisinghpura, Banger Ander, Radheshyam Colony, Tehsil And District - Mathura Uttar Pradesh, 281001	Symbolic Possession Taken on 10-Feb-23
2	Rajvir Tiwari, Aarti Tiwari, Sanjay Tiwari HL000000051191	17-Nov-22 Rs. 932522 as on 05-Nov-22	Araji Mu No. 24, Kila No. -3(8-0), 4 (7-17), Mu No. 18, Kila No. 21 (7-11), 22/1 (1-2), 23/1 (7-18), 2/1 (4-5), Portion Of Plot No. 440 And 441, Waka Mauja, Sehatpur, Tehsil And Distt-faridabad, Haryana 121003	Symbolic Possession Taken on 14-Feb-23

Date : 16.02.2023 Place : Mathura, Noida
 Authorised officer
 Vastu Housing Finance Corporation Ltd

FEDERAL BANK
 YOUR PERFECT BANKING PARTNER
 LCRD Division / New Delhi, U.G.F., Federal Towers, 2/2, West Patel Nagar, New Delhi-110008 Ph No.011-40733977, 78, 79 & 80
 Email: nldlcrd@federalbank.co.in
 CIN: L65191K1931PLC000368 Website: www.federalbank.co.in

SALE NOTICE FOR SALE OF IMMOVABLE ASSET

Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.
 Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) /Legal Heirs that the below described immovable property mortgaged/charged to the Federal Bank Ltd (Secured Creditor), the symbolic possession of which was taken on 03.11.2022 and physical possession on 15.12.2022 by the Authorised Officer of The Federal Bank Ltd (Secured Creditor), will be sold on "As is where is", "As is what is", and "Whatever there is" basis on 10.03.2023 for recovery of Rs.79,36,221/- (Rupees Seventy Nine Lakh Thirty Six Thousand Two Hundred Twenty One Only) in FHS 15967300003913, Rs.37,05,733/- (Rupees Thirty Seven Lakh Five Thousand Seven Hundred Thirty Three Only) in PP- HOME PLUS TOP UP 15967600000932, Rs.1,82,560/- (Rupees One Lakh Eighty Two Thousand Five Hundred Sixty Only) in ASSET Guard loan 15967600000940 is a total of Rs.1,18,24,514/- plus costs and other charges due to The Federal Bank Ltd (Secured Creditor) as on 17.02.2023 from 1.Mrs Pritha Banerjee Wife and Legal Heir of Late Shri Avishke Talukdar (2) Ms Aditri Talukdar minor Daughter and Legal Heir of Late Shri Avishke Talukdar through natural guardian i.e. Mrs.Pritha Banerjee, her mother both residing at H.No. L 147, Gopalpur, Nodia, West Bengal-741247, Also at 73B, Kohinor Apartments, Pocket A-10, Kalkaji Extension, Near Crown Plaza, Kalkaji, Delhi-110019, Also at House No.19, K M Naskar Road, Tollygunge, Kudghat, Ragent Park, Kolkata, West Bengal-700040 3.Mrs.Shipra Talukdar W/o Mr.Samar Talukdar, Mother and Legal Heir of Late Shri Avishke Talukdar residing at Flat No. J-1203, 12th Floor, Tower J, Ace City, Plot No GH-01, Sector-1, Greater Noida, UP-201306. The reserve price will be Rs.86,00,000/- (Rupees Eighty Six Lakh Only) and the earnest money deposit will be Rs.8,60,000/- (Rupees Eight Lakh Sixty Thousand only) which is 10% of the Reserve Price. Bids below the Reserve Price will be rejected immediately.

DESCRIPTION OF THE IMMOVABLE PROPERTY
All that piece and parcel of Residential Flat bearing No.69-B, 1st Floor, Kohinor Apartments, Pocket A-10, Kalkaji Extension, New Delhi-110019 measuring 72 Sq Mtrs with all improvements thereon and bounded on the East by other flat, West by Road/entry, North by Property No.68 B, South by Property No.70 B (More fully described under Sale Deed No.3063 dated 31.05.2019 registered at Sub Registrar V, Delhi).

The property will be sold by e-auction through the Bank's approved service provider M/s e-Procurement Technologies Limited - Auction Tiger under the supervision of the Authorised Officer of Federal Bank. E-auction tender document containing e-auction bid form, declaration, general terms and conditions of online auction sale are available in website : https://federalbank.auctiontigger.net/EPROC. The prospective bidders may avail online training on e-auction from M/s e-Procurement Technologies Limited - Auction Tiger, Ahmedabad, Helpline No. & email ID : 079-68136880/68136837 & email - support@auctiontigger.net and Mr. Ram Sharma 9978591888/ 9265562821/18 & email - ramprasad@auctiontigger.net. Bids in the prescribed format given in the tender document shall be submitted "online" through the portal https://federalbank.auctiontigger.net/EPROC. Bids submitted otherwise shall not be eligible for consideration. The EMD shall be remitted through Demand Draft EFT/NEFT/RTGS to the Bank Account 15960051030003, IFSC: FDRL0001596. The EMD to be paid is 10% of the Reserve Price of the property which is refundable if the tender is not accepted. Last date and time for deposit of Bid form along with EMD is 09.03.2023 upto 5 PM. Any Bid form & EMD submitted after the said date & time period will not be entertained.

The property shall be sold to the successful bidder. The successful bidder shall deposit 25% of the bid amount (inclusive of the EMD) immediately on the same day or within 24 hours of sale and balance 75% of bid amount within 15 days from the date of e-auction. In case of default of payment of bid amount by the successful bidder/auction purchaser within the stipulated time, the sale will be cancelled and the amount already paid (including EMD) will be forfeited and the property will be again put for sale. The details of the property, date of inspection of the property, terms and conditions whereby the sale will be guided can be obtained from the Branch Manager at Branch Paschim Vihar, B 465, Meera Bugh, Paschim Vihar, New Delhi- 110063 & LCRD Division, New Delhi, under Ground Floor, Federal Towers, 2/2, West Patel Nagar, New Delhi-110008 between 12.00 PM and 4.00 PM on any working day upto 06.03.2023. The detailed terms and conditions pertaining to auction of the property is displayed in the branch premises at Branch Paschim Vihar & LCRD Division, New Delhi. Interested persons may contact the Branch Head, Paschim Vihar on Mob No: 9810965490, Branch No. - 011-25276387 & LCRD Division New Delhi Phone No. 011-40733978/80, Mobile No.9971564047. For detailed terms and conditions of the sale, please refer to the link provided in the following websites: 1.https://www.federalbank.co.in/web/guest/tender-notices 2.https://federalbank.auctiontigger.net/EPROC/

Date : 17.02.2023 For The Federal Bank Ltd.
 Place : NEW DELHI (Authorised Officer under SARFAESI Act)

LIC HOUSING FINANCE LTD.
 Registered Office: Bombay Life Building, 2nd Floor, 45/47, Veer Nariman Road, Mumbai-400 001
 Regional Office: 2nd Floor, Jeevan Vihar Building, 3 Sansad Marg, New Delhi-110001. CIN No.L65922MH1989PLC052257

E-AUCTION SALE NOTICE

WHEREAS the undersigned being the Authorized Officer of L.I.C. Housing Finance Ltd (LIC HFL), under Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 had issued Demand Notice to following Borrowers/Guarantors calling upon them to repay the outstanding due amount mentioned in the said notices. However, the Borrowers/Guarantors having failed to repay the said due amount, the undersigned has taken PHYSICAL POSSESSION of the following properties in exercise of powers conferred U/s 13(4) and U/s 14 of the said Act read with the Rule 8 of the said Rules.

Loan Ac. No./ Name of the Borrower & Guarantors	Property Description	Date of Demand Notice	Fixed Reserve Price	EMD (Rs)	Inspection Date & Time	EMD Collection A/c Details
1. M/s. Prime Infra Park Pvt. Ltd.	All that Land and ground admeasuring 540 sq. yards or 451.67 square meters or thereabout along with a building standing thereon admeasuring 5412 sq. feet bearing CTS No. 884, 884/1 and 884/2, being Plot No. 70-1, in the Village Chembur, Taluka Chembur, Mumbai, Suburban District, Mumbai Owned by M/s Muktagan Developers Pvt. Ltd.	16.09.2019	₹ 25,00,00,000/- (₹ Twenty Five Crore Only)	₹ 2,50,00,000/- (₹ Two Crore Fifty Lakh Only)	01 st to 07 th March 2023 11 AM to 5 PM	Beneficiary Name: LIC Housing Finance Ltd. Beneficiary Branch Name: Axis Bank, Centralised Collection Hub Account Number: HFLENR0PROJ3026 IFSC Code: UTIB0CC274

Website For E- Auction eauctions.samii.in
Last Date of Submission of Tender / Sealed BID 09/03/2023 before 5.00 pm. (Online mode only)
E- Auction Date 10/03/2023 from 03:00 PM to 05:00 PM

Further to this PUBLIC NOTICE for E-Auction Sale of the above said Asset/ property (in terms and conditions of the SARFAESI Act, 2002 and rules thereunder) LICHLF invites OFFERS in conducting e-auction of the said property on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS".
THE TERMS & CONDITIONS OF THE AUCTION SALE ARE AS FOLLOWS:-

- E-Auction is being held on "As is where is Basis" and "As is what is Basis", "Whatever there is" And "Without Any Recourse Basis", and will be conducted "Online". The E-Auction will be conducted through LIC Housing Finance Ltd. approved E-auction service provider - M/s Shirram Automall India Limited.
- The intending bidders should register their names at portal https://eauctions.samii.in/ and get their user-id and password free of cost. Prospective bidders may avail online training on E-Auction from the service provider Agency M/s. Shirram Automall India Limited (SAMII) Officer name - RAMRAJ SINGH - Mob no - 9930246301 email id - ramraj.singh@cartradeexchange.com. Auction portal - eauctions.samii.in, Address - Head office no. 317, 3rd floor, Tower-B, Noida-201301 (UP) NCR.
- The E-auction Sale is subject to the conditions prescribed in the SARFAESI Act/Rules 2002 and the terms and conditions mentioned hereunder/ website also subject to conditions in the offer/bid documents to be submitted by the intending/participating bidders.
- Every bidder is required to have his/her own email address in order to participate in the online E-auction.
- Once Intending Bidder formally registers as a qualified tenderer before authorized officer of LICHLF, he/she will have to express his/her interest to participate through the E-auction bidding platform, by submitting document. It shall be the tenderer's/online bidder's sole responsibility to procure his/her login ID and password from the E-auction service provider.
- The aforesaid properties shall not be sold below the reserve price mentioned above.
- The said Deposit/s shall be adjusted in the case of successful bidder/s, otherwise refunded. The said earnest money deposit/s will not carry any interest.
- If the successful bidder defaults in effecting payments or fails to adhere to the terms and condition of Sealed Tender / Auction in any manner the amount already deposited will be forfeited and he/she shall not have any claim as per for forfeited amount.
- The offer/s along with the aforesaid Earnest Money Deposit (EMD) can be submitted through NEFT/RTGS, the EMD and scanned copy of KYC documents including PAN Card & Aadhar Card/jarred proof, to the service provider.
- That, after opening the tenders, the intending bidders who have submitted their bids for not less than the reserve price will be given an opportunity at the sole discretion of the Authorized Officer to increase the bidding amount.
- The successful bidder/s shall deposit 25% of the amount of sale price, adjusting the EMD paid already, immediately on acceptance of offer by the Authorized officer in respect of the sale, failing which the earnest money deposited shall be forfeited. The balance 75% of the sale price is payable within 15 days from the date of confirmation of the sale solely at the discretion of the Authorized Officer. In case of failure to deposit the balance amount within the prescribed period, the amount deposited shall be forfeited. The Authorized Officer shall not be required to give any further notice of forfeiture to the successful bidder.
- Bidders are bound by the principle of "caveat emptor" (Buyer Beware) and advised to conduct their own due diligence to find any encumbrances, statutory liabilities, arrears of property tax, Income Tax, Excise Duty, Labour Dues, electricity and maintenance dues etc., of the firm or Secured Asset. The Successful bidders shall have to bear all outgoing i.e., municipal taxes, maintenance/society charges, electricity charges, water charges, stamp duty, registration charges, (if applicable), if any and all other incidentals charges, cost including all outgoing relating to the respective properties other than the sale price.
- The successful bidder should bear the charges/fees payable on sale certificate, such as registration fees, stamp duty, taxes, or any other duties payable for getting the secured asset transferred in his/her name.
- The Sale Certificate will be issued only in the name of the successful bidder and only after receipt of the entire sale price.
- The notice is hereby given to the Borrower/s, Mortgagor/s and Guarantor/s that they can bring the intending buyer/purchaser for purchasing the properties mentioned above, as per the terms and Conditions of the E-Auction Sale.
- Inspection of the above said properties can be given on request and as per convenience of Authorized Officer.
- The Authorized Officer is not bound to accept the highest offer or any or all offers and reserves the right to accept or reject any or all the tenders without assigning any reason therefor.
- LICHLF is not responsible for any liabilities whatsoever pending upon the properties as mentioned above. The property shall be auctioned on "As is where is", "As is what is", "whatever there is" and "without any recourse Basis".
- The LIC Housing Finance Limited reserves the right to CANCEL / ACCEPT / REJECT / ALTER / MODIFY / POSTPONE the TENDER SALE / AUCTION without giving any reason whatsoever or prior Notice.
- To the best of knowledge and information of the Authorized Officer, no other encumbrance exists on the property. LIC Housing Finance Ltd will not be held responsible for any charge, lien and encumbrance, property tax, or any other dues to Government or anybody in respect of the property under sale.
- The sale is subject to confirmation by LIC Housing Finance Ltd.
- For detailed terms and Conditions of the sale and full description of the properties please refer to the website of approved e-auction service provider M/s Shirram Automall India Ltd and website https://eauctions.samii.in

STATUTORY 15 DAYS SALE NOTICE UNDER RULE 8(6) & 9(1) OF THE SARFAESI ACT 2002
 PLACE: MUMBAI DATE: 18.02.2023 AUTHORIZED OFFICER, LIC HOUSING FINANCE LTD.

TATA CAPITAL HOUSING FINANCE LTD.
 Registered Address: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai - 400013. Branch Address: TATA CAPITAL HOUSING FINANCE LIMITED, B-36, 1st & 2nd Floor, Lalpat Nagar - Part 2, Above Hdfc Bank, New Delhi 110024.

NOTICE FOR SALE OF IMMOVABLE PROPERTY
 (Under Rule 9(1) of the Security Interest (Enforcement) Rules 2002)

E-Auction Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9(1) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the below Borrower and/ Co-Borrower, or their legal heirs/representatives (Borrowers) in particular that the below described immovable property mortgaged to Tata Capital Housing Finance Ltd. (TCHFL), the Possession of which has been taken by the Authorised Officer of TCHFL, will be sold on 09-03-2023 on "As is where is" & "As is what is" and "Whatever there is" basis for recovery of outstanding dues from below mentioned Borrower and Co-Borrowers. The Reserve Price and the Earnest Money Deposit is mentioned below. Notice is hereby given that, in the absence of any postponement/ discontinuance of the sale, the said secured asset / property shall be sold by E- Auction at 2.00 PM, on the said 09-03-2023. The sealed envelope containing Demand Draft of EMD for participating in E- Auction shall be submitted to the Authorised Officer of the TCHFL on or before 08-03-2023 till 5.00 PM at Branch address TATA CAPITAL HOUSING FINANCE LIMITED, B-36, 1st & 2nd Floor, Lalpat Nagar - Part 2, Above Hdfc Bank, New Delhi 110024.

The sale of the Secured Asset/ Immovable Property will be on "as is where condition is" as per brief particulars described herein below:

Sr. No.	Loan Ac. No. and Branch	Name of Borrower(s) / Co-borrower(s)/Legal Heir(s) / Legal Representative(s)/ Guarantor(s)	Amount as per Demand Notice	Reserve Price	Earnest Money
1.	9753 954	Mr. Munesh Kumar S/o Mr. Charan Das. Mrs. Manjula Devi W/o Mr. Munesh Kumar	Rs. 97,11,403/- (Rupees Ninety Seven Lakh Eleven Thousand Four Hundred Three Only)	Rs. 58,00,000/- (Rupees Fifty Eight Lakh Only)	Rs. 5,80,000/- (Rupees Five Lakh Eighty Thousand Only)

Description of the Immovable Property: All that piece & parcels of Residential Unit/Apartment No. 1302, 13th Floor, Block - B, Admeasuring 1820 Sq. Feet (Super Area), Situated at JNC Greenwoods, Plot No. GH - 1, Sector - 03, Vasundhara, Ghaziabad - 201012 (Uttar Pradesh).

At the Auction, the public generally is invited to submit their bid(s) personally. The Borrower(s)/Co-Borrower (s) are hereby given last chance to pay the total dues with further interest within 15 days from the date of publication of this notice, failing which the Immovable Property will be sold as per schedule. The E auction will be stopped if, amount due as aforesaid, with interest and costs (including the cost of the sale) are tendered to the Authorised Officer or proof is given to his satisfaction that the amount of such secured debt, interest and costs has been paid before the date of the auction.

No officer or other person, having any duty to perform in connection with this sale shall, however, directly or indirectly bid for, acquire or attempt to acquire any interest in the Immovable Property sold.

The sale shall be subject to the conditions prescribed in the Security Interest (Enforcement) Rules, 2002 and to the following further conditions:

NOTE: The E-auction of the properties will take place through portal https://bankauctions.in/ on 09-03-2023 between 2.00 PM to 3.00 PM with limited extension of 10 minutes each.

Terms and Condition: 1. The particulars specified in the Schedule herein below have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, misstatement or omission in this proclamation. In the event of any dispute arising as to the amount, bid, or

FORM A
PUBLIC ANNOUNCEMENT
 [Under Regulation 6 of the Insolvency and Bankruptcy Board of India
 (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
 OSM PROJECTS PRIVATE LIMITED**

RELEVANT PARTICULARS

1. Name of Corporate Debtor	OSM PROJECTS PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	08/09/2004
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Delhi & Haryana (ROC-Delhi)
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U29150HR2004PTC035467
5. Address of the registered office and principal office (if any) of Corporate Debtor	OSM House, Plot No.-53, Pragati Vihar, Sector-59, Faridabad, Haryana-121004
6. Insolvency commencement date in respect of Corporate Debtor	16-02-2023
7. Estimated date of closure of insolvency resolution process	15-08-2023
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Narender Kumar Sharma Reg. No.: IBBI/IPA-002/IP-N00125/2017-18/10294 AFA Valid upto : 07.12.2023
9. Address & email of the interim resolution professional, as registered with the board	Plot No.- 112A, Phase-V, Udyog Vihar, Gurugram, Haryana-122016 Email: nksharma.fcs@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Plot No.- 112A, Phase-V, Udyog Vihar, Gurugram, Haryana-122016 Email: cirp.osmprojects@gmail.com
11. Last date for submission of claims	02-03-2023 (14 days from order receiving date)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	N.A.
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	N.A.
14. (a) Relevant forms available at (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) N.A.

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of a corporate insolvency resolution process of the **OSM Projects Private Limited** on **16-02-2023**.

The creditors of **OSM Projects Private Limited**, are hereby called upon to submit their claims with proof on or before **02-03-2023** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 17.02.2023
 Place: Gurugram, Haryana

Narender Kumar Sharma
 Interim Resolution Professional for OSM Projects Private Limited
 Reg. No.: IBBI/IPA-002/IP-N00125/2017-18/10294

